

GOVERNMENT OF INDIA  
MINISTRY OF DRINKING WATER AND SANITATION

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3755**  
**TO BE ANSWERED ON 08.12.2016**

**Allocation Under NRDWP**

3755. SHRI K.C. VENUGOPAL:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether the Government has substantially curtailed the funds released to Kerala under National Rural Drinking Water Programme (NRDWP) for 2015-16 and 2016-17;

(b) if so, the reasons therefor;

(c) whether Government has received any request from the Government of Kerala for more funds for drinking water projects in the State;

(d) if so, the response of the Government thereto along with the reasons for not acceding to the request, if any;

(e) whether Government has changed the funding pattern between State and Union Government for NRDWP; and

(f) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR DRINKING WATER AND SANITATION**  
**(Shri Ramesh ChandappaJigajinagi)**

(a)& (b) In view of enhanced devolution of funds to States under 14<sup>th</sup> Finance Commission, the Central share allocation of funds under the National Rural Drinking Water Programme (NRDWP) to all States including Kerala has been reduced in 2015-16 and 2016-17.

(c)& (d) This Ministry allocates funds under NRDWP as per pre-approved criteria as envisaged in NRDWP guideline and there is no provision of giving more funds to any State over & above the allocation. However, this Ministry estimates savings at the end of financial year and additional funds are allocated to performing States. The proposal for second instalment of funds under NRDWP this year has been received from the state government of Kerala. Upon examination of its proposal, it has been found that State needs to submit revised proposal along with requisite document and clarification. Moreover, the Ministry does not fund for any specific drinking water project.

(e) and (f) Yes Madam. The funding pattern under NRDWP has been changed and the component-wise changes in funding pattern are at **Annexure**.

**Annexure**

**Annexure referred to in part (f) of Lok Sabha Unstarred Q.No. 3755 due for reply on 08.12.2016**

<b>Component</b>	<b>Center:State sharing pattern before modification</b>	<b>Centre:State sharing pattern after modification</b>
Coverage	50:50 (for other States)	<ul style="list-style-type: none"> <li>○ 90:10 (for NE States and Himalayan States of Jammu &amp; Kashmir, Uttarakhand and Himachal Pradesh)</li> <li>○ 100:0 (for UTs)</li> <li>○ 50:50 (for other States)</li> </ul>
Water Quality	90:10 (for NE States and Jammu & Kashmir.	
Operation and Maintenance (O&M)		
Water Quality (Earmarked)	50:50 (for UTs)	
Sustainability	100:0 for all States / UTs.	<ul style="list-style-type: none"> <li>○ 90:10 (for NE States and Himalayan States of Jammu &amp; Kashmir, Uttarakhand and Himachal Pradesh)</li> <li>○ 100:0 (for UTs)</li> <li>○ 60:40 (for other States)</li> </ul>
DDP	100:0 for all DDP States.	<ul style="list-style-type: none"> <li>○ 90:10 (for Jammu &amp; Kashmir and Himachal Pradesh)</li> <li>○ 100:0 (for UTs)</li> <li>○ 60:40 (for other DDP States)</li> </ul>
Support	100:0 for all States / UTs.	<ul style="list-style-type: none"> <li>○ 90:10 (for NE States and Himalayan States of Jammu &amp; Kashmir, Uttarakhand and Himachal Pradesh)</li> <li>○ 100:0 (for UTs)</li> <li>○ 60:40 (for other States)</li> </ul>
Water Quality Monitoring and Surveillance (WQM&S)	100:0 for all States / UTs.	<ul style="list-style-type: none"> <li>○ 90:10 (for NE States and Himalayan States of Jammu &amp; Kashmir, Uttarakhand and Himachal Pradesh)</li> <li>○ 100:0 (for UTs)</li> <li>○ 60:40 (for other States)</li> </ul>
Calamity	100:0 for all States / UTs.	<ul style="list-style-type: none"> <li>○ 90:10 (for NE States and Himalayan States of Jammu &amp; Kashmir, Uttarakhand and Himachal Pradesh)</li> <li>○ 100:0 (for UTs)</li> <li>○ 60:40 (for other States)</li> </ul>